

ITEM NO.21

Court 3 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 62/2022 in CrI.A. No. 1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in CrI.A. No. No. 1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Non-applicant(s)/
Appellant(s)

VERSUS

THE STATE OF KERALA

Applicant(s)/
Respondent(s)

(FOR ADMISSION

IA No. 8819/2022 - EXEMPTION FROM FILING O.T.

IA No. 1655/2022 - EXTENSION OF TIME

IA No. 8818/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 24-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Philip T. Varghese, Adv.
Mr. Sujesh Memon, Adv.
Mr. P. Vamshi Rao, Adv.
Ms. Vishwaja Rao, Adv.
Ms. Pragya Baghel, Adv.
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. G. Prakash, AOR

Mr. K. Rajeev, AOR

UPON hearing the counsel the Court made the following
O R D E R

This application is filed by the State of Kerala requesting the Court to extend the time period for completion of the trial.

This application is vehemently opposed by the learned counsel for the non-applicant (accused).

We need not dilate on the nature of the objection. However, we deem it appropriate to dispose of this application with liberty to the trial Court Judge to submit report for extension of time, if and when occasion arises.

We leave it to the discretion of the trial Court to take appropriate view of the matter in that regard.

The miscellaneous application is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)